

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA No. 881/2016

IN THE MATTER OF:

M/s. JSB Consultants

.....PETITIONER

Vs.

M/s AliffaAgro India Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 433(e)(f), 434(a) & 439(b)

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :-

For the Respondent :-

ORDER

None appears for the petitioner. Perusal of the order dated 31.05.2017 and order dated 22.06.2017 delivered by the Learned Registrar disclose that there has been no representation on part of the petitioner. So, in the circumstance it is evident that the petitioner has no interest to prosecute this company petition and in the circumstances the petition is dismissed for non-prosecution. Let the file be disposed to records after following the due formalities.

Sd/-
R. VARADHARAJAN
MEMBER (JUDICIAL)

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)